



KARNATAKA LOKAYUKTA

No.UPLOK-1/DE/38/2020/ARE-8

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 29.12.2022.

RECOMMENDATION

Sub:- Departmental inquiry against Sri Shankarappa Patil, (Retired), the then Tahsildar, Chikkodi Taluk, Belgaum District- reg.

Ref:- 1) Government Order No. RD 98 ADE 2018 dated 13.01.2020.

2) Nomination order No. UPLOK-1/DE/38/2020 dated 20.01.2020 of Hon'ble Upalokayukta, State of Karnataka.

3) Inquiry report dated 14.12.2022 of Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru.

~~~~~

The Government by order dated 13.01.2020 initiated the disciplinary proceedings against Sri Shankarappa Patil, (Retired), the then Tahsildar, Chikkodi Taluk, Belgaum District, [hereinafter referred to as Delinquent Government Officer, for short as ' DGO ' ] and entrusted the Departmental Inquiry to this Institution.

2.

2. This Institution by Nomination Order No. UPLOK-1/DF/38/2020 dated 20.01.2020 nominated Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO was tried for the following charge:

“ಆಸನಾಕರರಾದ ನೀವು ತಾಲ್ಲೂಕು ಕಚೇರಿ, ಚಿಕ್ಕೋಡಿ ತಾಲ್ಲೂಕು ಇಲ್ಲಿನ ತಹಶೀಲ್ದಾರ್ ಆಗಿ ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ ಈ ಕೆಳಗಿನಂತೆ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುತ್ತೀರಿ.

ಚಿಕ್ಕೋಡಿ ತಾಲ್ಲೂಕಿನ ಖಜಗೌಡನಹಟ್ಟಿ ಗ್ರಾಮದ ರಿಸರ್ವೆ ನಂ.37/ಅ ರಲ್ಲಿ ಇರುವ ಸರ್ಕಾರಿ ಪ್ರಾಥಮಿಕ ಶಾಲೆಯ ಜಾಗ ವಿಪಿಸಿ ನಂ.220ರಲ್ಲಿ ಪೂರ್ವ-ಪಶ್ಚಿಮ 200 ಫೂಟ ಮತ್ತು ದಕ್ಷಿಣೋತ್ತರ 175 ಫೂಟ ಉದ್ದಗಲವಿದ್ದು ಶಾಲೆಯ ಮೂರು ಕಡೆ ಆವರಣ ಗೋಡೆ ನಿರ್ಮಿಸಿದ್ದು, ಪಶ್ಚಿಮಕ್ಕೆ ಆವರಣ ಗೋಡೆ ಇಲ್ಲದ ಕಾರಣ ಸುಮಾರು 20 ಅಡಿಗಳ ಜಾಗವನ್ನು ಸಾರ್ವಜನಿಕರು ಅತಿಕ್ರಮಣ ಮಾಡಿದ್ದು, ಸದರಿ ಸರ್ವೆ ನಂ.37/ಅ ಜಮೀನು ಸರ್ಕಾರಿ ಗಾಯರಾಣ ಎಂದು ನಮೂದಾಗಿದ್ದು, ಶಾಲೆಯ ಜಾಗ ಒತ್ತುವರಿ ಆಗಿರುವ ಬಗ್ಗೆ ಶಾಲೆಯ ಮುಖ್ಯೋಪಾಧ್ಯಾಯರು ಹಾಗೂ ಸಾರ್ವಜನಿಕರು ಒತ್ತುವರಿ ತೆರವುಗೊಳಿಸುವಂತೆ ಮನವಿ ಸಲ್ಲಿಸಿದರೂ ಸಹ ಅ.ಸ.ನೌ.ಆದ ನೀವು ಒತ್ತುವರಿ ತೆರವುಗೊಳಿಸಲು ಯಾವುದೇ ಕ್ರಮ ಜರುಗಿಸಿರುವುದಿಲ್ಲ. ಆದಕಾರಣ ಸರ್ಕಾರಿ ಆಪಾದಿತ ನೌಕರರು ಆದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ಭರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ 3(i) ರಿಂದ (iii)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.”

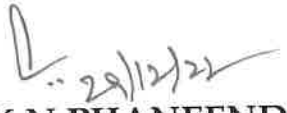
4. The Inquiry Officer (Additional Registrar of Enquiries- 8) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has 'failed to prove' the

above charge against the DGO Sri Shankarappa Patil, (Retired),  
the then Tahsildar, Chikkodi Taluk, Belgaum District.

5. On perusal of the entire materials on record, I do not find any reason to deviate from the opinion expressed by the Inquiry Officer. Hence, it is hereby recommended to the Government to accept the report of Inquiry Officer and exonerate DGO Sri Shankarappa Patil, (Retired), the then Tahsildar, Chikkodi Taluk, Belgaum District, of the charges leveled against him.

6. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE K.N.PHANEENDRA)  
Upalokayukta,  
State of Karnataka.



**KARNATAKA LOKAYUKTA**

No: Uplok-1/DE/38/2020/ARE-8

M.S.Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru - 560 001.  
Dated: 14/12/2022

**ENQUIRY REPORT**

**Present :** Rajashekar.V.Patil  
Addl. Registrar of Enquiries-8,  
Karnataka Lokayukta,  
Bengaluru.

**Sub:-**The departmental enquiry against Sri. Shankarappa Patil, the then Tahasildar, (now retired), Taluk Office, Chikkodi Taluk, Belgaum District - reg.

**Ref:-**1) Report U/Sec 12(3) of the Karnataka Lokayuktha Act, 1984, in Complt/Uplok/BGM/233/2016/PP, dtd.13/11/2018.  
2) Government Order No. ಕಂಇ. 98 ಎಡಿಇ.2018, ಬೆಂಗಳೂರು, dtd.13/01/2020.  
3) Nomination Order No.UPLOK-1/DE-38/2020, Bangalore, dtd.20/01/2020.

\*\*\*\*\*

Present Departmental Enquiry is initiated on the basis of the complaint lodged by Sri. Lingappa Laxinana Karoli, President of SDMC, Khajagowdanahatti, Chikkodi Taluk, Belagavi District, (herein after referred as 'Complainant') against Sri. Shankarappa Patil, the then

*Rajasekar*  
14/12/2022

Tahasildar, (now retired), Taluk Office, Chikkodi Taluk, Belgaum District, r/at 5<sup>th</sup> Cross, Vijayanagara, Mysore, (herein after referred to as the Delinquent Government Official in short 'DGO').

**2. Brief allegations made in the complaint are that:**

Complainant Sri. Lingappa Laxmana Karoli r/o Khajagowdanahatti, Chikkodi Taluk, Belagum District, has lodged a complaint alleging that D.N. Thippanna was DGO and other Panchayath officials have failed to take action with regard to removal of encroachment made in the property of Khajagowdanahatti village, Primary School property bearing No. APC No.220, measuring 200-feet East-West and 175-feet North-South. In spite of his complaint lodged before Panchayath officials like CEO and PDO and also before Deputy Commissioner and the revenue officials, no action has been taken by the concerned official like DGO, Tahashildar, Panchayath officials. After receiving the complaint, Cmplt/Uplok /BGM/223/2016/PP was registered and the local Inspector was appointed as I.O. and collected investigation report and passed report u/Sec 12(3) of K.L.Act.

*Deed*  
*(4/12/2016)*

3. An investigation was undertaken by invoking Section 7 (2) of the Karnataka Lokayuktha Act, DGO submitted his comments. Based on the allegations of the complaint and preliminary notes, Hon'ble Upa-Lokayuktha had sent the report U/Sec. 12(3) of Karnataka Lokayuktha Act on 05/04/2018 as per No. Complt/Uplok/BGM/233/2016/PP, Dtd.13/11/2018.

4. The Competent Authority/State Government after verifying the materials accorded permission and entrusted the enquiry by issuing notification as per Ref.No.2 Government Order No. ಕಂಇ. 98 ಎಡಿಇ.2018, ಬೆಂಗಳೂರು, dtd.13/01/2020.

5. Hon'ble Lokayuktha nominated ARE-8 as per Ref. No.3- Order No. No.UPLOK-1/DE/38/2020, Bangalore, dtd.20/01/2020.

6. On the basis of the nomination, Article of Charge was prepared under 11(3) of KCSR & CCA Rules and concerned DGO.

ಅನುಬಂಧ-1

ದೋಷಾರೋಪಣೆ

2. ಅಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಆದ ನೀವು ತಾಲ್ಲೂಕು ಕಚೇರಿ, ಚಿಕ್ಕೋಡಿ ತಾಲ್ಲೂಕು ಇಲ್ಲಿನ ತಹಸೀಲ್ದಾರ್ ಆಗಿಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ ಈ ಕೆಳಗಿನಂತೆ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುತ್ತೀರಿ; ಚಿಕ್ಕೋಡಿ ತಾಲ್ಲೂಕಿನ ಖಜಗೌಡನಹಟ್ಟಿ ಗ್ರಾಮದ ರಿಸರ್ವೆ ನಂ.37/ಅ ರಲ್ಲಿ ಇರುವ ಸರ್ಕಾರಿ ಪ್ರಾಥಮಿಕ ಶಾಲೆಯ ಜಾಗ ವಿ.ಪಿ.ಸಿ. ನಂ.220 ರಲ್ಲಿ ಪೂರ್ವ-ಪಶ್ಚಿಮ 200 ಫೂಟು ಮತ್ತು ದಕ್ಷಿಣೋತ್ತರ 175

*[Handwritten signature and date]*  
14/1/2020

ಘಟ ಉದ್ಘಟವಿದ್ದು ಶಾಲೆಯ ಮೂರು ಕಡೆ ಆವರಣ ಗೋಡೆ ನಿರ್ಮಿಸಿದ್ದು, ಪಶ್ಚಿಮಕ್ಕೆ ಆವರಣ ಗೋಡೆ ಇಲ್ಲದ ಕಾರಣ ಸುಮಾರು 20 ಅಡಿಗಳ ಜಾಗವನ್ನು ಸಾರ್ವಜನಿಕರು ಅತಿಕ್ರಮಣ ಮಾಡಿದ್ದು, ಸದರಿ ಸರ್ವೆ ನಂ.37/ಅ ಜಮೀನು ಸರ್ಕಾರಿ ಗಾಯರಾಣ ಎಂದು ನಮೂದಾಗಿದ್ದು, ಶಾಲೆಯ ಜಾಗ ಒತ್ತುವರಿ ಆಗಿರುವ ಬಗ್ಗೆ ಶಾಲೆಯ ಮುಖ್ಯೋಪಾಧ್ಯಾಯರು ಹಾಗೂ ಸಾರ್ವಜನಿಕರು ಒತ್ತುವರಿ ತೆರವುಗೊಳಿಸುವಂತೆ ಮನವಿ ಸಲ್ಲಿಸಿದರೂ ಸಹ ಅ.ಸ.ನಾ. ಆದ ನೀವು ಒತ್ತುವರಿ ತೆರವುಗೊಳಿಸಲು ಯಾವುದೇ ಕ್ರಮ ಜರುಗಿಸಿರುವುದಿಲ್ಲ. ಆದಕಾರಣ, ಸರ್ಕಾರಿ ಆಪಾದಿತ ನೌಕರರು ಆದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ಭರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ (3)(i) ರಿಂದ (iii)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.

### ಅನುಬಂಧ-2

#### ದೋಷಾರೋಪಣೆಯ ವಿವರ

(ಸ್ಟೇಟ್‌ಮೆಂಟ್ ಆಫ್ ಇಂಪ್ಯೂಟೇಷನ್ ಆಫ್ ಮಿಸ್‌ಕಾಂಡಕ್ಟ್)

3. ಶ್ರೀ ಲಿಂಗಪ್ಪ ಲಕ್ಷ್ಮಣ ಕರೋಲಿ, ಎನ್.ಡಿ.ಎಮ್.ಸಿ. ಅಧ್ಯಕ್ಷರು, ಖಜಗೌಡನಹಟ್ಟಿ, ಚಿಕ್ಕೋಡಿ ತಾಲ್ಲೂಕು, ಬೆಳಗಾವಿ ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ 'ದೂರುದಾರರು' ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ರವರು ದೂರನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. (1) ಶ್ರೀ ಡಿ.ಎನ್.ತಿಪ್ಪಣ್ಣವರ, ಹಿಂದಿನ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು, ವಡ್ಡಾಳ ಗ್ರಾಮ ಪಂಚಾಯತ್, ಚಿಕ್ಕೋಡಿ ತಾಲ್ಲೂಕು, ಬೆಳಗಾವಿ ಜಿಲ್ಲೆ, (ಹಾಲಿ ನಿವೃತ್ತಿ) (2) ಶ್ರೀ ಶಂಕರಪ್ಪ ಪಾಟೀಲ್, ಹಿಂದಿನ ತಹಶೀಲ್ದಾರ್, ತಾಲ್ಲೂಕು ಕಛೇರಿ, ಚಿಕ್ಕೋಡಿ ತಾಲ್ಲೂಕು, ಬೆಳಗಾವಿ ಜಿಲ್ಲೆ (ಹಾಲಿ ನಿವೃತ್ತಿ), ಹಾಲಿ ವಾಸ: ಮನೆ ನಂ. 2580, 5ನೇ ಕ್ರಾಸ್, ವಿಜಯನಗರ 2ನೇ ಹಂತ, ಮೈಸೂರು, (3) ಶ್ರೀ ಭರಮಣ್ಣ ಕುಬೇರಪ್ಪ ಯಾತಗಿರಿ, ಹಿಂದಿನ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು, ವಡ್ಡಾಳ ಗ್ರಾಮ ಪಂಚಾಯತ್, ಚಿಕ್ಕೋಡಿ ತಾಲ್ಲೂಕು, ಬೆಳಗಾವಿ ಜಿಲ್ಲೆ, ಹಾಲಿ ಕರಗಾಂವ ಗ್ರಾಮ ಪಂಚಾಯತ್, ಚಿಕ್ಕೋಡಿ ತಾಲ್ಲೂಕು, ಬೆಳಗಾವಿ ಜಿಲ್ಲೆ, (4) ಶ್ರೀ ಶಿವರಾಯ ಮಹಾದೇವ ಬಿರಾದಾರ, ಹಿಂದಿನ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು, ವಡ್ಡಾಳ ಗ್ರಾಮ ಪಂಚಾಯತ್, ಚಿಕ್ಕೋಡಿ ತಾಲ್ಲೂಕು, ಬೆಳಗಾವಿ ಜಿಲ್ಲೆ, ಪ್ರಸ್ತುತ ನೇಜ ಗ್ರಾಮ ಪಂಚಾಯತ್, ಚಿಕ್ಕೋಡಿ ತಾಲ್ಲೂಕು, ಬೆಳಗಾವಿ ಜಿಲ್ಲೆ, (5) ಶ್ರೀ ಎಮ್.ಎಸ್.ಸಜ್ಜನ, ಸರ್ವೆಯರ್, ಭೂದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರ ಕಛೇರಿ, ಚಿಕ್ಕೋಡಿ, ಬೆಳಗಾವಿ ಜಿಲ್ಲೆ ಮತ್ತು, (6) ಶ್ರೀ ಡಿ.ಎಸ್.ವಟಗುಡೆ, ಕಂದಾಯ ನಿರೀಕ್ಷಕರು, ನಾಗರಮುನ್ಸೋಳಿ ವೃತ್ತ, ತಹಶೀಲ್ದಾರ್ ಕಛೇರಿ, ಚಿಕ್ಕೋಡಿ ತಾಲ್ಲೂಕು, ಬೆಳಗಾವಿ ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ

*[Handwritten signature and stamp]*



'1 ರಿಂದ 6ನೇ ಎದುರುದಾರರುಗಳು' ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ರವರುಗಳ ವಿರುದ್ಧ ತನಿಖೆ ನಡೆಸಲಾಗಿರುತ್ತದೆ. ಸದರಿ ದೂರಿನ ಆಧಾರದ ಮೇಲೆ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ 1984ರ ಕಲಂ 9 ರಡಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರವನ್ನು ಚಲಾಯಿಸಿ ತನಿಖೆಗೆ ಆದೇಶಿಸಲಾಗಿರುತ್ತದೆ.

4. ದೂರಿನ ಸಂಕ್ಷಿಪ್ತ ವಿವರ: ಚಿಕ್ಕೋಡಿ ತಾಲ್ಲೂಕಿನ ಖಜಗೌಡನಟ್ಟಿ ಗ್ರಾಮದ ಸರ್ಕಾರಿ ಪ್ರಾಥಮಿಕ ಶಾಲೆಗೆ ಸೇರಿದ ಖುಲ್ಲಾ ಜಾಗ ಎಪಿಸಿ ನಂ. 220 ಇದ್ದು, ಇದರ ಅಳತೆ-ಪೂರ್ವ ಪಶ್ಚಿಮ 200 ಫೂಟ್, ದಕ್ಷಿಣೋತ್ತರಕ್ಕೆ 175 ಫೂಟ್ ಇರುತ್ತದೆ. ಸದರಿ ಖುಲ್ಲಾ ಜಾಗದಲ್ಲಿ ಶ್ರೀ ಅಜ್ಜಪ್ಪಾ ರಾಜು ಖೋತ (2) ಶ್ರೀ ಡುಂಡಪ್ಪಾ ಬಸಪ್ಪಾ ಖೋತ (3) ಶಿವಾಜಿ ವಿಠಲ ಖೋತ (4) ಶ್ರೀ ಶಂಕರ ಬಾಳಪ್ಪಾ ಖಲಿ (5) ಶ್ರೀ ಲಗಮಾ ಸಂತ್ರಾಮ ಖೋತ ಮತ್ತು (6) ಶ್ರೀ ಕೆಂಪಣ್ಣಾ ಲಗಮಾ ಅಮಾತೆ ಇವರೆಲ್ಲರೂ ಕೂಡಿ ಶಾಲೆಯ ಪಶ್ಚಿಮ ಬದಿಗೆ 20 ಫೂಟ್ ಜಾಗವನ್ನು ಅತಿಕ್ರಮಣ ಮಾಡಿರುತ್ತಾರೆ, ಈ ಬಗ್ಗೆ ದಿನಾಂಕ: 30/04/2014 ರಂದು ಚಿಕ್ಕೋಡಿ ತಾಲ್ಲೂಕಿನ ತಹಶೀಲ್ದಾರ್ ರವರು ವಡ್ಡಾಳ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯವರಿಗೆ ಪತ್ರ ಬರೆದು ಕ್ರಮ ಜರುಗಿಸುವಂತೆ ತಿಳಿಸಿದ್ದರೂ, ಯಾವುದೇ ಕ್ರಮ ಜರುಗಿಸಿರುವುದಿಲ್ಲ. ಅತಿಕ್ರಮ ಮಾಡಲಾದ ಶಾಲೆಯ ಜಾಗವನ್ನು ತೆರವುಗೊಳಿಸಲು ಕ್ರಮ ಜರುಗಿಸಬೇಕೆಂದು ಹಾಗೂ ಎದುರುದಾರರ ವಿರುದ್ಧ ಸೂಕ್ತ ಕಾನೂನು ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಬೇಕೆಂದು ಕೋರಿರುತ್ತಾರೆ.

5. ದೂರಿನೊಂದಿಗೆ ತಹಶೀಲ್ದಾರರಿಗೆ ಕೊಟ್ಟ ಮನವಿ ಪತ್ರದ ಪ್ರತಿಗಳು, ತಹಶೀಲ್ದಾರರು ಕಂದಾಯ ನಿರೀಕ್ಷಕರಿಗೆ ಪತ್ರ ಬರೆದು ಸ್ಥಳ ತನಿಖೆ ಕೈಗೊಂಡು ವರದಿ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿ ದಿ:18.9.13 ರಂದು ಬರೆದ ಪತ್ರದ ಪ್ರತಿ, ಕಂದಾಯ ನಿರೀಕ್ಷಕರು ಮಾಡಿದ ಮಹಜರ್ ಪ್ರತಿ, ಶಾಲೆಯ ಅಧ್ಯಕ್ಷರು ನೀಡಿದ ಹೇಳಿಕೆ ಪ್ರತಿ, ತಹಶೀಲ್ದಾರರು ಪಿ.ಡಿ.ಓ.ರವರಿಗೆ ಸೂಕ್ತ ಕ್ರಮ ಜರುಗಿಸಲು ಬರೆದ ಪತ್ರದ ಪ್ರತಿ, ಕರ ಆಕರಣೆ ಯಾದಿಯ ಪ್ರತಿಗಳನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

6. ಮೊಲೀಸ್ ಅಧೀಕ್ಷಕರು, ಕ.ಲೋ, ಬೆಳಗಾವಿ ರವರು ಸಲ್ಲಿಸಿರುವ ತನಿಖಾ ವರದಿ:

ಚಿಕ್ಕೋಡಿ ತಾಲ್ಲೂಕಿನ ಖಜಗೌಡನಟ್ಟಿ ಗ್ರಾಮದ ಸರ್ಕಾರಿ ಪ್ರಾಥಮಿಕ ಶಾಲೆಯ ಜಾಗೆಯ ವಡ್ಡಾಳ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಸಭೆ ನಂ. 2 ಠರಾವು ನಂ. 4(2)ರ ಪ್ರಕಾರ ದಿನಾಂಕ: 09/09/2000 ರಂದು ಪಂಚಾಯತಿಯಲ್ಲಿ ಆಸ್ತಿ ನಂ. 220 ರಡಿ ದಾಖಲಾಗಿದ್ದು ಇದು ಪೂರ್ವ-ಪಶ್ಚಿಮ 200 ಫೂಟ್ ಮತ್ತು

*Reep*  
14/12/20

ದ್ವಿಷೋತ್ತರ 175 ಫೂಟು ಉದ್ದಗಲವಿದ್ದು ಪಶ್ಚಿಮ ದಿಕ್ಕಿನ ಖುಲ್ಲಾ ಜಾಗದಲ್ಲಿ ಆಗಿರುವ ಅತೀಕ್ರಮಣವನ್ನು ತೆರವುಗೊಳಿಸಲು ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳುವಂತೆ ತಹಶೀಲ್ದಾರ್, ಚಿಕ್ಕೋಡಿ ರವರು ಅಕ್ಟೋಬರ್-2014 ರಲ್ಲಿ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ವಡ್ರಾಳ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಇವರಿಗೆ ಸೂಚಿಸಿದ್ದರೂ ಸಹಿತ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳಾದ (1) ಶ್ರೀ ಭರಮಣ್ಣ ಕೆ ಯಾದಗಿರ, (2) ಶ್ರೀ ದುಂಡಪ್ಪ ಎನ್. ತಿಪ್ಪನ್ನವರ, (3) ಶ್ರೀ ಶಿವರಾಯಿ ಎಮ್ ಬಿರಾದಾರ, ಹಾಗೂ ಭೂದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, ಚಿಕ್ಕೋಡಿ ಇವರು ದಿನಾಂಕ: 23/11/2015 ರಂದು ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ನೀಡಿದ ಕಡತವನ್ನು ಸ್ವೀಕರಿಸಿದ ಭೂಮಾಪಕರಾದ (4) ಎಮ್.ಎಸ್.ಸಜ್ಜನ, ಭೂಮಾಪಕರು, ಚಿಕ್ಕೋಡಿ ಇವರು ಇಲ್ಲಿಯವರೆಗೆ ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ ತಮ್ಮ ಕರ್ತವ್ಯದಲ್ಲಿ ನಿಷ್ಕಳಚಿತನ ತೋರಿಸಿ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತದೆ ಎಂದು ನಮೂದಿಸಿರುತ್ತಾರೆ.

7. ತನಿಖಾ ವರದಿಯೊಂದಿಗೆ ಶಾಲೆಯ ಮುಖ್ಯೋಪಾಧ್ಯಾಯರು ಅಧ್ಯಕ್ಷರಿಗೆ ಹಾಗೂ ಬಿ.ಇ.ಓ. ರವರಿಗೆ ಕ್ರಮ ಜರುಗಿಸಲು ಕೋರಿ ಸಲ್ಲಿಸಿದ ಪತ್ರಗಳ ಪ್ರತಿ, ಬಿ.ಇ.ಓ, ಚಿಕ್ಕೋಡಿರವರು ತಹಶೀಲ್ದಾರರಿಗೆ ಸಲ್ಲಿಸಿದ ಮನವಿ ಪತ್ರದ ಪ್ರತಿ, ಮುಖ್ಯೋಪಾಧ್ಯಾಯರು ತಹಶೀಲ್ದಾರರಿಗೆ, ಭೂಮಾಪಕರಿಗೆ ಸಲ್ಲಿಸಿದ ಮನವಿ ಪ್ರತಿಗಳು, ಎನ್.ಡಿ.ಎಂ.ಸಿ. ಸಭೆಯ ನಡವಳಿಗಳ ಪ್ರತಿ, ಶಾಲೆಯ ಫೋಟೋ ಪ್ರತಿಗಳನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

8. ಎದುರುದಾರ-1 ಮತ್ತು ಎದುರುದಾರ-4 ರವರ ಆಕ್ಷೇಪಣೆಗಳು:-

ಖಜಾಗೌಡನಹಟ್ಟಿ ಗ್ರಾಮದ ಸರ್ಕಾರಿ ಪ್ರಾಥಮಿಕ ಶಾಲೆಯ ಸ್ಥಳ ಪರಿಶೀಲಿಸಿದ್ದು, ಸದರಿ ಶಾಲೆಯು ಸರ್ಕಾರದ ಗಾಯರಾಣ ರಿ.ಸ.ನಂ.37/ಅ/2 ಜಮೀನಿನಲ್ಲಿ ಲಗತ್ತು ಆರ್‌ಟಿಸಿಯ ರೀತ್ಯಾ ಬರುತ್ತದೆ. ಒತ್ತುವರಿ ತೆರವುಗೊಳಿಸುವುದು ತಹಶೀಲ್ದಾರ್, ಚಿಕ್ಕೋಡಿ ಇವರ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುತ್ತದೆ. ಈ ಬಗ್ಗೆ ಚಿಕ್ಕೋಡಿ ತಹಶೀಲ್ದಾರರವರಿಗೆ ಮೌಖಿಕವಾಗಿ ಗಮನಕ್ಕೆ ತಂದಿರುತ್ತೇನೆ. ಸದರಿ ತಹಶೀಲ್ದಾರರವರು ಕಂದಾಯ ನಿರೀಕ್ಷಕರು ನಾಗರಮುನ್ನೋಳ್ಳಿ ವರ್ತುಲ ಇವರಿಗೆ ಪರಿಶೀಲಿಸಲು ತಿಳಿಸಿದಾಗ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುತ್ತದೆ ಎಂದು ತಪ್ಪಾಗಿ ವರದಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಗಾಯರಾಣ ಜಮೀನು ಕಂದಾಯ ಇಲಾಖೆಗೆ ಒಳಪಟ್ಟಿದ್ದರಿಂದ ಅತಿಕ್ರಮಣ ತೆರವುಗೊಳಿಸಲು ಕ್ರಮ ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ ಎಂದು ಹೇಳಿರುತ್ತಾರೆ.

9. ಎದುರುದಾರ-2 ರವರ ಆಕ್ಷೇಪಣೆಗಳು

14/12

14/12

ಶಾಲೆಯ ಜಾಗೆಯು ಗ್ರಾಮ ಪಂಚಾಯತಿ ಆಸ್ತಿ ನಂ.220 ನೇದ್ದಕ್ಕೆ ದಾಖಲಿದ್ದು, ಅದರ ಅಳತೆಯು ಪೂರ್ವ-ಪಶ್ಚಿಮ 200 ಪೂಟ, ದಕ್ಷಿಣೋತ್ತರ 175 ಪೂಟ ಇದ್ದು, ಶಾಲೆಯ ಮೂರು ದಿಕ್ಕಿನಲ್ಲಿ ಕಾಂಪೌಂಡ್ ಗೋಡೆಯನ್ನು ಕಟ್ಟಿದ್ದು, ಪಶ್ಚಿಮ ದಿಕ್ಕಿನಲ್ಲಿ ಕಾಂಪೌಂಡ್ ಗೋಡೆ ಕಟ್ಟಿದ್ದು ಕಂಡು ಬರುವುದಿಲ್ಲ. ಜನರು ಮನೆಗಳನ್ನು ಕಟ್ಟಿಕೊಂಡಿದ್ದು, ಆವರಣಕ್ಕೆ ಹತ್ತಿರದಲ್ಲಿದ್ದು ಮೇಲ್ನೋಟಕ್ಕೆ ಅತಿಕ್ರಮಣವಾಗಿರುವಂತೆ ಕಂಡು ಬರುತ್ತದೆ. ಕಾರಣ ಶಾಲೆಗೆ ನೀಡಿದ ಜಾಗೆಯನ್ನು ಪೂರ್ತಿಯಾಗಿ ಅಳತೆ ಮಾಡಿಸುವುದು ಅವಶ್ಯವಿರುತ್ತದೆ. ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಪಿ.ಡಿ.ಓ, ಗ್ರಾಮ ಪಂಚಾಯತಿ, ವಡ್ರಾಳ ಇವರಿಗೆ ತಿಳಿಸಲಾಗಿದೆ. ಯಾರು ಎಷ್ಟು ಕ್ಷೇತ್ರವನ್ನು ಅತಿಕ್ರಮಣ ಮಾಡಿರುತ್ತಾರೆ ಎಂಬ ಬಗ್ಗೆ ಪಿ.ಟಿ.ಶೀಟದೊಂದಿಗೆ ತುರ್ತಾಗಿ ವರದಿ ಸಲ್ಲಿಸಲು ಎ.ಡಿ.ಎಂ. ಸರ್ವೆಯರ್, ಚಿಕ್ಕೋಡಿ ಇವರಿಗೆ ಪತ್ರ ಬರೆದಿದ್ದು, ಸರ್ವೆಯರ್ ಮಾಹಿತಿ ಸಲ್ಲಿಸಿರುವುದಿಲ್ಲ ಎಂದು ನಮೂದಿಸಿರುತ್ತಾರೆ.

10. ಎದುರುದಾರ-3 ರವರ ಆಕ್ಷೇಪಣೆಗಳು:

ವಡ್ರಾಳ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಲ್ಲಿ ದಿನಾಂಕ: 14/07.2014 ರಿಂದ 18/02/2015 ರವರೆಗೆ ಪಿ.ಡಿ.ಓ. ಆಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸಿರುತ್ತಾನೆ. ಖಜಾಗೌಡನಹಟ್ಟಿ ಗ್ರಾಮದ ಸರ್ಕಾರಿ ಪ್ರಾಥಮಿಕ ಶಾಲೆಯ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿದಾಗ ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳು ಸದರಿ ಶಾಲೆ ಸರ್ಕಾರದ ಗಾಯಿರಾಣ ಜಾಗದಲ್ಲಿ ಬರುತ್ತದೆ ಎಂದು ತಿಳಿಸಿದ್ದು, ಶಾಲಾ ನಿರ್ಮಾಣ ಮಾಡುವ ಪೂರ್ವದಲ್ಲಿ ನಿರ್ಮಾಣ ಜಾಗೆಯನ್ನು ಮಂಜೂರು ಮಾಡಿರುವುದಿಲ್ಲ, ಗ್ರಾಮ ಪಂಚಾಯತಿ ನಮೂನೆ-9 ರಲ್ಲಿ ಸರ್ಕಾರದ ಆಸ್ತಿಯೆಂದು ದಾಖಲಿರುತ್ತದೆ. ಸರ್ಕಾರದ ಗಾಯಿರಾಣ ಜಮೀನಿನ ಒತ್ತುವರಿ ತೆರವುಗೊಳಿಸುವುದು ತಹಶೀಲ್ದಾರ್, ಚಿಕ್ಕೋಡಿ ಇವರ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುತ್ತದೆ. ಈ ಬಗ್ಗೆ ಕಂದಾಯ ನಿರೀಕ್ಷಕರಾದ ನಾಗರಮುನ್ಶೋಳ್ಳಿ ವರ್ತುಲ ಇವರು ಗ್ರಾಮ ಪಂಚಾಯತಿ ಆಸ್ತಿಯಲ್ಲಿ ಶಾಲೆಯು ಬರುತ್ತದೆ ಎಂದು ತಪ್ಪಾಗಿ ವರದಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಅತಿಕ್ರಮಣ ತೆರವುಗೊಳಿಸುವುದು ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡದೆ ಇರುವುದರಿಂದ ಕ್ರಮ ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ ಎಂದು ಹೇಳಿರುತ್ತಾರೆ.

11. ಎದುರುದಾರ-5 ರವರ ಆಕ್ಷೇಪಣೆಗಳು:

ಫಿರ್ರಾದುದಾರರ ಅರ್ಜಿಯನ್ನು ಶ್ರೀ ಎಸ್.ಎಸ್.ಪಾಟೀಲ, ಭೂಮಾಪಾಕರಿಗೆ ವರ್ಗಾಯಿಸಿರುತ್ತಾನೆ. ಅವರು ಸದರಿಯವರಿಗೆ ಎಲ್ಲ ಹಿತಾಸಕ್ತಿದಾರರಿಗೆ ತಿಳಿಸಿ, ಅಳತೆ ಕಾರ್ಯವನ್ನು ಕೈಗೊಂಡು ಕಾರ್ಯಾಲಯಕ್ಕೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ನಾನು ಈ ಅಳತೆಯನ್ನು ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ ಎಂದು ನಮೂದಿಸಿರುತ್ತಾರೆ. ದೂರಿನ ಆರೋಪಗಳ ಬಗ್ಗೆ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿರುವುದಿಲ್ಲ.

14/11/20

12. ಎದುರುದಾರ-6 ರವರ ಅಕ್ಷೇಪಣೆಗಳು

ಖಜಗೌಡನಹಟ್ಟಿ ಗ್ರಾಮದ ಸರ್ಕಾರಿ ಪ್ರಾಥಮಿಕ ಶಾಲೆ ಇದರ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಆಸ್ತಿ ನಂ.220 ಇದ್ದು, ಅದರಂತೆ ಜಮೀನು ರಿ.ಸ.ನಂ.37/ಅ ರಲ್ಲಿ ಆಗಿರುವ ಅತಿಕ್ರಮಣ ತೆರವುಗೊಳಿಸುವ ಕುರಿತಂತೆ ತಹಶೀಲ್ದಾರ್, ಚಿಕ್ಕೋಡಿ ಇವರಿಗೆ ದಿ:17.09.2013 ರಂದು ಅರ್ಜಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ತಹಶೀಲ್ದಾರ್‌ರವರು ಪಿ.ಡಿ.ಓ, ವಡ್ತಾಲ, ಕಂದಾಯ ನಿರೀಕ್ಷಕರು ನಾಗರಮುನ್ನೋಳಿ ಹಾಗೂ ಭೂಮಾಪನಾ ಇಲಾಖೆ ಇವರಿಗೆ ಅರ್ಜಿಯನ್ನು ಪರಿಶೀಲನೆ ಮಾಡಿ ನಿಯಮಾನುಸಾರ ಕ್ರಮ ಕೈಗೊಂಡು ಸ್ಪಷ್ಟವಾದ ಅಭಿಪ್ರಾಯವನ್ನು ಸಲ್ಲಿಸುವಂತೆ ದಿನಾಂಕ: 18/09/2013 ಹಾಗೂ 30/09/2014 ರಂದು ಪತ್ರವನ್ನು ಬರೆದಿರುತ್ತಾರೆ. ಸರ್ಕಾರಿ ಪ್ರಾಥಮಿಕ ಶಾಲೆ ಸ್ಥಳಕ್ಕೆ ಹೋಗಿ ನೋಡಲಾಗಿ ಹಾಗೂ ಆಜು ಬಾಜು ಇರುವ ಗ್ರಾಮಸ್ಥರನ್ನು ವಿಚಾರಿಸಲಾಗಿ ಸದರಿ ಜಾಗೆಯಲ್ಲಿ ಅತಿಕ್ರಮಣ ಮಾಡಿದ ಬಗ್ಗೆ ಸ್ಪಷ್ಟವಾಗಿ ಕಂಡು ಬರದೆ ಇದ್ದ ಕಾರಣ, ಸದರಿ ಜಾಗೆಯನ್ನು ಭೂಮಾಪನಾ ಇಲಾಖೆಯಿಂದ ಮೊಜಣಿ ಮಾಡಿಸಲು ಭೂಮಾಪನಾ ಇಲಾಖೆಗೆ ಆದೇಶ ಮಾಡುವಂತೆ ವರದಿ ನೀಡಲಾಯಿತು. ಅದರಂತೆ, ಭೂಮಾಪನಾ ಇಲಾಖೆಯವರು ದಿ:01.07.2017 ರಂದು ಸದರಿ ಶಾಲೆಯ ಜಾಗೆಯನ್ನು ಅಳತೆ ಮಾಡಿ ನಕ್ಷೆ ತಯಾರಿಸಿರುತ್ತಾರೆ. ಸದರಿ ನಕ್ಷೆಯ ಪ್ರಕಾರ ಶಾಲೆಯ ಜಾಗದಲ್ಲಿ ಅತಿಕ್ರಮಣ ಮಾಡಿರುವುದು ಕಂಡು ಬರುವುದಿಲ್ಲ ಎಂದು ನಮೂದಿಸಿರುತ್ತಾರೆ. ತಮ್ಮ ಅಕ್ಷೇಪಣೆ ಜೊತೆಗೆ ನಕ್ಷೆ ಪ್ರತಿ, ಮಹಜರ್ ಪ್ರತಿ, ಶಾಲೆಯ ಕರ ಆಕರಣೆ ಯಾದಿಯ ಪ್ರತಿಗಳನ್ನು ಲಗತ್ತಿಸಿರುತ್ತಾರೆ.

13. ಫಿರಿಯಾದಾರರ ಪ್ರತ್ಯುತ್ತರ :

ಶಾಲೆಯ ಆವರಣದಲ್ಲಿ ಅತಿಕ್ರಮಣ ಮಾಡಿದ್ದು, ಯಾವುದೇ ಅಧಿಕಾರಿಗಳು ಅಂದರೆ ಕಂದಾಯ ಅಧಿಕಾರಿಗಳು ಮತ್ತು ಪಿ.ಡಿ.ಓ/ಸದಸ್ಯರು ಹಾಗೂ ಭೂಮಾಪನ ಇಲಾಖೆಯವರು ಎಲ್ಲರೂ ಕೂಡಿಕೊಂಡು ಸದರಿ ಅತಿಕ್ರಮಣ ತೆರವುಗೊಳಿಸುವ ವಿಷಯವನ್ನು ಒಬ್ಬರ ಮೇಲೆ ಇನ್ನೊಬ್ಬರು ಆರೋಪ ಮಾಡಿ ಸದರಿ ಅತಿಕ್ರಮಣ ವಿಷಯವನ್ನು ಮುಚ್ಚಿ ಹಾಕುವ ಪ್ರಯತ್ನ ಮಾಡಿದ್ದು ಕಂಡು ಬರುತ್ತದೆ. ಈ ಮೇಲಿನ ಎಲ್ಲಾ ಅಧಿಕಾರಿಗಳು ತಮ್ಮ ಅಧಿಕಾರ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಕರ್ತವ್ಯ ಲೋಪ ಎಸಗಿದ್ದು ಕಂಡು ಬರುತ್ತದೆ. ಕಾನೂನು ಕ್ರಮ ಕೈಗೊಂಡು ನ್ಯಾಯ ದೊರಕಿಸಿಕೊಡಬೇಕಾಗಿ ನಮೂದಿಸಿರುತ್ತಾರೆ.

14. ತನಿಖೆಯಲ್ಲಿ ಕಂಡುಬಂದ ಅಂಶಗಳು:

*Handwritten signature and date*  
14/1/24

- (1) ಖಜಗೌಡನಹಟ್ಟಿ ಗ್ರಾಮದ ರಿ.ಸರ್ವೆ ನಂ. 37/ಅ ರಲ್ಲಿ ಇರುವ ಸರ್ಕಾರಿ ಪ್ರಾಥಮಿಕ ಶಾಲೆ ಜಾಗ ವಿ.ಪಿ.ಸಿ. ನಂ. 220 ರಲ್ಲಿ ಪೂರ್ವ-ಪಶ್ಚಿಮ 200 ಪೂಟ್, ಉತ್ತರ-ದಕ್ಷಿಣ 175 ಪೂಟ್ ಇದ್ದು ಶಾಲೆಯ ಮೂರು ಕಡೆ ಆವರಣ ಗೋಡೆ ನಿರ್ಮಿಸಿದ್ದು ಪಶ್ಚಿಮಕ್ಕೆ ಆವರಣ ಗೋಡೆ ಇಲ್ಲದ ಕಾರಣ ಸುಮಾರು 20 ಅಡಿಗಳ ಜಾಗವನ್ನು ಸಾರ್ವಜನಿಕರು ಅತಿಕ್ರಮಣ ಮಾಡಿದ್ದು ಎದುರುದಾರರು ಕ್ರಮ ಜರುಗಿಸಿಲ್ಲವೆಂದು ದೂರು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.
- (2) ತನಿಖಾ ಅವಧಿಯಲ್ಲಿ ಸಂಗ್ರಹಿಸಿದ ಮಾಹಿತಿ ಹಾಗೂ ದಾಖಲೆಗಳಿಂದ ಸರ್ವೆ ನಂ. 37/ಅ ಜಮೀನು ಸರ್ಕಾರಿ ಗಾಯರಾಣ ಎಂದು ನಮೂದಿರುತ್ತದೆ.
- (3) 6ನೇ ಎದುರುದಾರರು ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ಸದರಿ ಸರ್ಕಾರಿ ಶಾಲೆ ಸರ್ವೆ ನಂ. 37/ಅ ಜಮೀನಿನಲ್ಲಿರುವ ಬಗ್ಗೆ ಸ್ಪಷ್ಟವಾಗಿ ನಮೂದಿಸಿರುತ್ತಾರೆ.
- (4) ಸದರಿ ಒತ್ತುವರಿ ಬಗ್ಗೆ ಭೂಮಾಪನಾ ಇಲಾಖೆಯಿಂದ ಮೋಜಣಿ ಮಾಡಿಸಲು ಭೂಮಾಪನಾ ಇಲಾಖೆಗೆ ತಹಶೀಲ್ದಾರರು ಆದೇಶಿಸಿದ್ದು ಭೂಮಾಪನಾ ಇಲಾಖೆಯವರು ದಿನಾಂಕ: 01/07/2017 ರಂದು ಶಾಲೆಯ ಜಾಗವನ್ನು ಅಳತೆ ಮಾಡಿ ನಕ್ಷೆ ತಯಾರಿಸಿದ್ದು ನಕ್ಷೆ ಪ್ರತಿಯನ್ನು 6ನೇ ಎದುರುದಾರರು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.
- (5) ಗ್ರಾಮ ಪಂಚಾಯತ್ ಇಮಾರತ ಜಾಗೆ ಕುರಿತು ಕರ ಆಕರಣೆಯಾದಿಯ ಪ್ರತಿಯಲ್ಲಿ ಶಾಲೆಯ ಜಾಗ 200 X 175 ಅಡಿಗಳಿದ್ದು ಭೂಮಾಪನಾ ಇಲಾಖೆಯವರು ದಿನಾಂಕ: 01/07/2017 ರಂದು ನೀಡಿದ ನಕ್ಷೆ ಪ್ರತಿಯಲ್ಲಿ ಶಾಲೆಯ ಜಾಗ ಅಳತೆ 180 X 180 X 146 X 90 ಅಡಿಗಳು ಎಂದು ನಮೂದಿಸಿರುತ್ತಾರೆ. ಸದರಿ ಎರಡೂ ದಾಖಲೆಗಳಿಂದ ಶಾಲೆಯ ಜಾಗ ಒತ್ತುವರಿಯಾದ ಬಗ್ಗೆ ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬಂದಿರುತ್ತದೆ.
- (6) ಶಾಲೆಯ ಮುಖ್ಯೋಪಾಧ್ಯಾಯರು ಹಾಗೂ ಸಾರ್ವಜನಿಕರು ಒತ್ತುವರಿ ತೆರವುಗೊಳಿಸುವಂತೆ ಮನವಿ ಸಲ್ಲಿಸುವ ಅವಧಿಯಲ್ಲಿ 2ನೇ ಎದುರುದಾರರು ತಹಶೀಲ್ದಾರರಾಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದು ದಿನಾಂಕ: 31/10/2015 ರಂದು ಸರ್ವೆಯರ್‌ಗೆ ಬರೆದ ಪತ್ರದಲ್ಲಿ 2ನೇ ಎದುರುದಾರರ ಸಹಿ ಇರುತ್ತದೆ.
- (7) ಸರ್ವೆ ನಂ. 37/ಅ ಜಮೀನು ಸರ್ಕಾರಿ ಗಾಯರಾಣ ಜಮೀನಿದ್ದು 2ನೇ ಎದುರುದಾರರು ಒತ್ತುವರಿ ತೆರವುಗೊಳಿಸಲು ಯಾವುದೇ ಕ್ರಮ ಜರುಗಿಸದೆ ಇದ್ದು ಕರ್ತವ್ಯ ಲೋಪ ಎಸಗಿದ ಬಗ್ಗೆ ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬಂದಿರುತ್ತದೆ.

*[Handwritten signature]*  
14/12/2020

15. ಮೇಲೆ ಚರ್ಚಿಸಿದ ಕಾರಣಗಳ ಹಿನ್ನೆಲೆಯಲ್ಲಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವೆ (ನಡತೆ) ನಿಯಮ 1966ರ ನಿಯಮಗಳು 3(1)(ii) ಮತ್ತು (iii) ರನ್ವಯ 2ನೇ ಎದುರುದಾರರು ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುತ್ತಾರೆಂದು ಕಂಡುಬಂದಿದ್ದರಿಂದ, 2ನೇ ಎದುರುದಾರರಾದ-ಶ್ರೀ ಶಂಕರಪ್ಪ ಪಾಟೀಲ್, ಹಿಂದಿನ ತಹಶೀಲ್ದಾರ್, ತಾಲ್ಲೂಕು ಕಛೇರಿ, ಚಿಕ್ಕೋಡಿ ತಾಲ್ಲೂಕು, ಬೆಳಗಾಂ ಜಿಲ್ಲೆ (ಹಾಲಿ ನಿವೃತ್ತಿ), ಹಾಲಿ ವಾಸ: ಮನೆ ಸಂ. 2580, 5ನೇ ಕ್ರಾಸ್, ವಿಜಯನಗರ 2ನೇ ಹಂತ, ಮೈಸೂರು, (ನಿವೃತ್ತಿ ದಿನಾಂಕ: 31/05/2017) ಇವರ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಕ್ರಮ ಜರುಗಿಸಲು ಮತ್ತು ಹಾಗೆಯೇ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ಪರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957ರ ನಿಯಮ 14-ಎ ರ ಅಡಿಯಲ್ಲಿ ಹಾಗೂ ಕೆ.ಸಿ.ಎಸ್.ಆರ್., 214(2)(ಬಿ)(i) ರಡಿಯಲ್ಲಿ 2ನೇ ಎದುರುದಾರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ಹಾಗೂ ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಒಪ್ಪಿಸುವಂತೆ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ ಕಲಂ 12(3) ರನ್ವಯ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಿದ್ದು, ಸದರಿ ಶಿಫಾರಸ್ಸಿನ ಮೇರೆಗೆ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವಾದ ಸರ್ಕಾರವು ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ಹೂಡಿ ವಿಚಾರಣೆಯನ್ನು ಉಲ್ಲೇಖ ಒಂದರ ಆದೇಶದಲ್ಲಿ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ -2ರವರಿಗೆ ವಹಿಸಿದ್ದು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ -1 ರವರು ಅಪರ ನಿಬಂಧಕರು (ವಿಚಾರಣೆಗಳು-8) ರವರನ್ನು ವಿಚಾರಣೆ ನಡೆಸಲು ನೇಮಕಮಾಡಿದ್ದಾರೆ. ಆದ್ದರಿಂದ ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಆಪಾದನೆ.

7. Summons was issued along with copy of Article of Charges to DGO, DGO appeared personally in the initial stage and subsequently at the time of defence side he engaged advocate RV and FOS was recorded. DGO has denied the charges, pleaded not guilty and claimed to be tried. Enquiry was posted to file his objections/WS.

8. DGO has filed his objections/written statement denying the entire allegations made in the complaint and specifically contended that removal of the encroachment

14/11/21 me

of the school does not fall within the dereliction of duty of Revenue Office and it is strictly falls within the purview of Panchayath jurisdiction of Vadrail village. In spite of that, after receiving letter from the D.C. office he has addressed letter dtd.30/09/2014 to Panchayath PDO Vadrail, to look into the allegations and take steps with regard to identifying the encroachment in government primary school of Khajagowdanahatti village.

**9.** Further contended that he has addressed letter on 31/10/2015 to Revenue Inspector-Nagara Munnoli, to look into the complaint allegation and take action for removal of encroachment and also he has addressed same letter on 31/12/2015 to R.I. Nagara Munnoli, as a reminder.

**10.** Further he has addressed to ADMC service Chokkodi to conduct survey of the disputed encroachment alleged to have been made on the Government Primary School of Khajagowdanahatti and prepare PTC and submit report.

**11.** And specifically contended that the entire power and jurisdiction of removal of disputed encroachment is restricted to Panchayath officials like PDO and Secretary. So, it cannot be said that he has committed misconduct as a public servant and prays to drop the proceedings.

*Handwritten signature*  
4/21/12/2020

12. After receiving the objections/written statement, enquiry was proceeded with VOR was complied and enquiry was proceeded with.

13. In order to prove the allegations made in the Article of Charges, the Disciplinary Authority has examined complainant as PW.1 and through him got marked Ex.P.1 to Ex.P.4. I.O./CW.2 was examined as PW.2 and through him Ex.P.5 and 6 were got marked. After closure of the Disciplinary Authorities, DGO in support of his defence got examined himself as DW.1 and got marked Ex.D.1 to Ex.D.5. DGO filed written arguments.

14. Heard the arguments of P.O., and case was posted for submitting final report.

15. Following point arise for my consideration;

Whether the Charge leveled against DGO Sri. Shankarappa Patil, the then Tahasildar, (now retired), Taluk Office, Chikkodi Taluk, Belgaum District, is proved by the Disciplinary Authority?

16. My answer to the above point is in the '**Negative**' for the following:

*Shrey*  
14/1/2020



**REASONS**

**17.** P.O. in order to substantiate the allegations made in the complaint has examined complainant as PW.1 and he has stated consistently with what has been alleged in his complaint Ex.P.1 with regard to illegal encroachment made in BPC No.222 wherein the Khajagopwdanahatti Primary School building with playground to the extent of 200 X 175 by 4 to 5 local residents by putting up temporary shed. In this regard, he had filed complaint before Tahasildar, Panchayath and Deputy Commissioner and Surveyor. When no action was taken, he had filed complaint before Lokayuktha at Ex.P.2 and Ex.P.3 and he has also produced Ex.P.4 consisting of representation to D.C. and others.

**18.** PW.1 has been cross examined by the DGO himself. He has tried to elicit in the cross examination of PW.1 that, on his recommendation, Survey Department Officials had come to conduct survey/measurement of disputed encroachment and PW.1 has not applied for any measurement of the encroached area and has elicited that complainant has not mentioned the precise measurement of actual area of the school and the encroachment on the basis of any document. Further PW.1 has admitted that DGO was working as Tahasildar of Chikkodi in 2017 when the encroached area was

A handwritten signature in black ink is located in the bottom right corner of the page. Below the signature, there is a circular stamp, likely an official seal or date stamp, though the details are not clearly legible.

measured by Survey Authorities. And also DGO has suggested that removal of encroachment of school premises falls within the jurisdiction limits of Panchayath and not in Revenue Department. Further PW.1 has admitted that DGO was not in the office of Chikkodi when the surveyor was submitted map by that time DGO was transferred. And further PW.1 admits that he does not know who was the successor in the office of Tahasildar, Chikkodi, after the transfer of DGO and also admits that PW.1 was not aware of six persons filing application in regularization of encroachment under 94 (c) of Karnataka Land Reforms Act.

**19.** PW.1 admissions in the cross examination conducted by the DGO would elicit the fact that, though removal of encroachment in the school premises falls within the power limits of Gram Panchayath and not under Revenue Department. In spite of that, at the written instruction of Deputy Commissioner, Belagavi, he got it measured through survey authorities and has got investigated through Revenue Inspector and at the relevant point of removal encroachment he was not working as Tahasildar, at Chikkodi in the year 2017.

**20.** In the course of preliminary investigation U/Sec. 7 of the K.L. Act, local Inspector PW.2 was appointed as

*Subul*  
14/12/20

I.O. to inspect the disputed school premises and submit report.

**21.** PW.2/I.O. the then Police Inspector of Lokayuktha, Belagavi, has stated in his evidence that on the basis of the complaint Ex.P.1 to Ex.P.3, he gave visit to school premises and recorded the statement of PW.1 and also collected the records from concerned Panchayath and recorded the statement of Shivarayi Mahadeva Biradar, Head-Master of the said School. On inspection of school ground, he was able to see that there was an encroachment on the western side of the school building and residents had raised construction of co-sheds and in this regard grievance was lodged before D.C. and Tahasildar and they had initiated action and Tahasildar had directed ADLR to measure the encroached area and prepare PT sheet map.

**22.** Further he was noticed that land was measured. In this regard, DGO Tahasildar written a letter to PDO to take steps to remove the encroachment and the said PDO Vadril Gram Panchayath had not taken any action and he was of the view that, the then PDO-1 Bharamanna 2) Dundappa Thippanna (PDO) 3) Shivarai Biradar (teacher), 4) M. S. Sajjan (surveyor) have not taken any action and has committed misconduct. Further stated

*P. S.*  
12/12/2020

that he has submitted his investigation report at Ex.P.5 and records marked at Ex.P.6.

- 23.** PW.2 has been cross examined and has admitted that he has not mentioned about any dereliction of duty or criminal misconduct attributed by DGO-Shankarappa Patil in constructing co-sheds by residents of village. And he has admitted that duty of the removal of the encroachment in the school premises is vested with concerned Panchayath under Panchayath Raj Act.
- 24.** To rebut the allegations DGO has got examined himself as DW.1 and has stated that, he has taken sufficient action for removal of encroachment by writing letter to PDO, Vadral Panchayath as per Ex.D.1, and by writing letter to R.I. Vadral Panchayath as per Ex.D.2, by writing one more letter dtd.31/12/2015 to R.I, Vadral Panchayath as per Ex.D.3, by writing letter to ADM, surveyor Chikkodi, dtd.31/10/2015 as per Ex.D.4 and remind letter to same authority to survey authorities marked at Ex.D.5.
- 25.** After close assessment of evidence of PW.1 and 2 and DW1, following things are to be assessed finding them to be in dispute:

*Deep*  
14/12

- (1) Whether the removal of encroachment is to be removed by taking legal action by PDO, Vadral Panchayath or Tahasildar, Chikkodi.
- (2) Whether DGO was working as Tahasildar during the relevant period;

**26.** It is seen from the records that school property alleged to have been encroached is VPC No.220 of Vadral Panchayath that means the school ground and building is to be maintained by Vadral Panchayath and under Panchayath Raj Act. Four persons named as PDO, during relevant period i.e., D.N. Thiippana and others should have taken action.

**27.** It is also seen that DGO being the Tahasildar has written letter to PDO Grama Panchayat, Vadral dtd.30/09/2014 marked at Ex.D.1 calling upon him to look into the allegations made in complaint and inspect the encroachment and take action from the Panchayat for measurement of the same and take further action from removal of encroachment and inform him. That itself goes to show that the action to be taken for removal of encroachment falls within the jurisdiction of Panchayath of Vadral.

**28.** In this regard, my attention is also drawn to the report of I.O/Inspector he has stated that, the revenue



authorities have taken sufficient steps with regard to requesting the survey authority to measure the encroachment and the Tahasildar, Chikkodi directed the PDO to take action, In this regard, Bharamanna PDO and another three PDOs including surveyor have not taken any action and he has recommended in his report Ex.P.5 that three PDOs officials and one surveyor of Vadral Panchayath 1) Bharamanna, 2) Dudappa, 3) Shivarai, 4) M.S.Sajjan, surveyor are responsible for non removal of encroachment and they have committed dereliction of duty and misconduct. But unfortunately, D.E. initiated against them.

**29.** Though it is obvious from the records and evidence that three PDOs and one surveyor referred above are mainly responsible for non-removal of encroachment as per the I.O. report. In spite of that, D.E. is initiated against Tahasildar, DGO.

**30.** On close scrutiny of all these records ,it is clearly emerged that, initially the complaint came to be lodged against 1) D.N. Thippannanavar, the then PDO of Vadral Grama Panchayath, Chikkodi Taluk, Belagavi, now (retired), 2) the present DGO, 3) Bharamanna Kuberappa Yatagiri, then PDO, Vadral Grama Panchayath, Chikkodi Taluk, Belagavi, 4) Shivaraya Mahadeva Biradar, the then PDO, Vadral Grama Panchayath, Chikkodi Taluk,



Belagavi, 5) M.S.Sujjana, Surveyor, Assistant Director of Survey Department, Chikkodi Taluk, Belagavi District and 6) D.S. Vatagude, Revenue Inspector, Nagaramunnoli circle, Tahashildar office, Chikkodi Taluk, Belagavi, whereas after assessing the records the report U/Sec.12(3) was submitted only against present DGO Shankarappa Patil, then Tahashildar for not taking any action to remove the illegal alleged encroachment made in the Panchayath School of Khajagowdanahatti in Sy.No.37A. It is relevant to note that the Lokayuktha Inspector- PW.2 in his report Ex.P.6 has clearly referred that 1) Bharamanna Yatagiri, then PDO 2) Dundappa PDO Thippannanavar, 3) Shivarayi Biradar, the then PDO have not take any action and further M.S.Sajjan, the then surveyor has not taken any action in removing the encroachment made by one Ajjappa Raju Kotha and five others. But however the preliminary investigation report was not submitted against them and they were not included as DGOs in report submitted under Sec.12(3) K.L.Act. where as the close scrutiny of the records and available evidence make it convincingly clear that, they have glaringly committed dereliction of duty and committed misconduct as a public servant in not taking action for removing the illegal encroachment made by local people in the premises of Panchayath School. In this regard, it is found proper to recommend to the

---

Competent/Appointing Authority of the above referred PDOs and Surveyor namely 1) D.N. Thippannanavar, the then PDO of Vadral Grama Panchayath, Chikkodi Taluk, Belagavi, now (retired), 3) Bharamanna Kuberappa Yatagiri, then PDO, Vadral Grama Panchayath, Chikkodi Taluk, Belagavi, 4) Shivaraya Mahadeva Biradar, the then PDO, Vadral Grama Panchayath, Chikkodi Taluk, Belagavi, 5) M.S.Sujjana, Surveyor, Assistant Director of Survey Department, Chikkodi Taluk, Belagavi District, to take appropriate departmental action as the records were seen in the enquiry that they have committed dereliction of duty and misconduct in not taking action to remove the illegal encroachment though they were not named U/Sec.12(3) of K.L. Act report submitted by Karnataka Lokayuktha on 30/11/2018.

**31.** Further the fact that Dundappa N. Thippannanavar, then working as PDO was stated to have reached superannuation as on the date of lodging complaint on 31/10/2015 may be looked into.

**32.** Another defence taken by DGO is that he was not working as Tahasildar, Chikkodi, when the survey report was submitted. By the time of submission of survey report, he was transferred from that place. This has been admitted by PW.1 in his cross examination. Further it is elicited that complainant has not approached the





successor officer as Tahasildar, Chikkodi, to pursue his allegation.

**33.** PW.2 I.O. has clearly admitted in his cross examination that, in his report Ex.P.5 and Ex.P.6 he has not stated anything about dereliction of duty or misconduct attributed by DGO Shankarappa Patil, Tahasildar, in not taking action for removal of the illegal encroachment. Clearly PW.2 has stated that, duty of removal of illegal encroachment in school premises falls within the jurisdictional limits of concerned Panchayat under Panchayath Raj Act.

**34.** So to summarize it is made obvious that, removal of encroachment of school premises of VPC No.220 of Khajagowdanahatti village falling within the limits of Vadral Gram Panchayat Chikkodi Taluk. Tahasildar Revenue Authority have no jurisdiction to evict the illegal encroachment under Karnataka Land Revenue Act and the property is protected under Panchayath Raj Act. Further it is seen that, surveyor's final report came and action was to be taken at that time DGO was not working as Tahasildar of Chikkodi and I.O./PW.2 has clearly held that 3-PDOs of Vadral Panchayath working during that period and the surveyor who measured the encroachment have committed the misconduct as public servants. Under such circumstances, it cannot be held that DGO-

*Free*  
14

Shankarappa Patil, Tahasildr, Chikkodi had any role to play with statutory force to remove the encroachment.

**35.** In view of the elaborate discussion made above, this enquiry authority is constrained to hold that, the charge framed against DGO is not established. In the result above Point is answered in the '**NEGATIVE**' and I proceed to record the following;

### **FINDINGS**

The Disciplinary Authority has not proved the charges leveled against the Delinquent Government Official Sri. Shankarappa Patil, the then Tahasildar, (now retired), Taluk Office, Chikkodi Taluk, Belgaum District.

Submitted to Hon'ble Upa-Lokayuktha, Karnataka Lokayukta, Bengaluru for further action in the matter.



**(RAJASHEKAR.V.PATIL)**  
Additional Registrar Enquiries-8  
Karnataka Lokayukta, Bengaluru.

## ANNEXURES

### 1. LIST OF WITNESSES EXAMINED ON BEHALF OF DISCIPLINARY AUTHORITY:

|      |                                                                                                                                       |
|------|---------------------------------------------------------------------------------------------------------------------------------------|
| PW1  | Sri. Lingappa, S/o Laxmana, aged about 45 years, Attender, r/o Gajagowdanahatti village, Belgaum District, Dtd.16/06/2022. (original) |
| PW.2 | Sri. Rajendra Ambadagatti, S/o Rudrappa, aged about 61 years, Retired S.P. r/at Belagavi. Dtd:23/08/2022.                             |

### 2. LIST OF DOCUMENTS MARKED ON BEHALF OF DISCIPLINARY AUTHORITY:

|           |                                                                                                 |
|-----------|-------------------------------------------------------------------------------------------------|
| Ex.P.1    | Complaint submitted by complainant to Lokayuktha office, Belagavi, dtd.25/08/2015 (original)    |
| Ex.P.1(a) | Signature of PW.1                                                                               |
| Ex.P2     | Form No.1- complaint submitted before Hon'ble Lokayuktha by the complainant-PW1.(Original)      |
| Ex.P.2(a) | Signature of PW.1                                                                               |
| Ex.P.3    | Form-II (complainant's Affidavit) submitted to Lokayuktha (Original copy)                       |
| Ex.P.3(a) | Signature of PW.1                                                                               |
| Ex.P. 4   | Letter to Tahasildar, Chikkodi, dtd.17/09/2013 with enclosures (Page No.4 to 12) (xerox copies) |
| Ex.P.5    | Report submitted by PW.2/CW.3 dtd.01/07/2017.                                                   |
| Ex.P.5(a) | Signature of PW.2                                                                               |
| Ex.P.6    | Documents submitted along with report Ex.P.5 dtd.15/03/2017 ((xerox copies) (Original copies)   |

*Handwritten signature*

|                   |
|-------------------|
| (Attested copies) |
|-------------------|

3. **LIST OF WITNESSES EXAMINED ON BEHALF OF DGO:**

|     |                                                                                                                      |
|-----|----------------------------------------------------------------------------------------------------------------------|
| DW1 | Sri. Shankarappa Patil, S/o Manikoppa, aged about 65 years, Retired Tahashildar, Bidar, Dated: 20/10/2022 (original) |
|-----|----------------------------------------------------------------------------------------------------------------------|

4. **LIST OF DOCUMENTS EXAMINED ON BEHALF OF DGO:**

|        |                                                                                                                      |
|--------|----------------------------------------------------------------------------------------------------------------------|
| Ex.D.1 | Xerox copy of letter issued to Vadral Grama Panchayath, dtd.30/09/2014                                               |
| Ex.D.2 | Xerox copy of letter issued to Revenue Inspector- Nagaramunnalli, Vadral Grama Panchayath, dtd.31/10/2015            |
| Ex.D.3 | Xerox copy of letter (reminder) issued to Revenue Inspector- Nagaramunnalli, Vadral Grama Panchayath, dtd.31/12/2015 |
| Ex.D.4 | Xerox copy of letter issued to A.D.M. Surveyor, Chikkodi, dtd.31/10/2015                                             |
| Ex.D.5 | Xerox copy of letter (reminder) issued to A.D.M. Surveyor, Chikkodi, dtd.31/12/2015                                  |

  
(RAJASHEKAR.V.PATIL) 14/11/22

Additional Registrar Enquiries-8  
Karnataka Lokayukta,  
Bengaluru.